

**DIVISION BENCH**

**ITEM NO.124**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.41/2024 & IVN. P No.02/ALD/2024 IN CP No. (IB)127/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>JBB ENTERPRISES V/S YMS MOBITECH PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Amitabh Agarwal, Adv. : *For the Applicant/Liquidator in IA No.41/2024,  
Sh. Prabhjit Singh Soni present in person*

Ms. Shivani Gera, Adv. : *For Applicant in IVN. P. No.02/ALD/2024*

Sh. Gaurav Dwivedi Proxy for : *For the Res. Nos.1 & 2 in IA No.41/2024*

Sh. Rahul Sahay, Adv.

**ORDER**

Ld. Counsels representing the parties are present through VC.

**IA No.41/2024**

- 1.** Ld. Counsel representing the Applicant states that the reply on behalf of the non-Applicant/Respondents has been received, and therefore, the rejoinder to be filed to the said reply.
- 2.** There is also an assignee which is seeking an intervention application by way of an intervention application i.e. IVN. P No.2 of 2024 in IA No.41/2024.
- 3.** Let the rejoinder be filed within a period of 10 days with an advance copy to be supplied to the Ld. Counsel representing the non-Applicant/Respondents i.e. New India Assurance Company Ltd.
- 4.** The matter is adjourned for further hearing on 12<sup>th</sup> August, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**15<sup>th</sup> July, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**